

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 57

CA 124/2023 In CP 216/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 25.10.2023

NAME OF THE PARTIES: UNION OF INDIA THROUGH SFIO V/s
ISMT LIMITED

Section 241 (2), Section 246, Section 339 of the Companies Act, 2013

ORDER

CA No. 124/2023 -

1. Mr. Ashish Mehta, Advocate appeared for the SFIO.
2. Mr. Karl F. Tamboly, Advocate appeared for the Respondent no. 1.
3. Mr. Janak Dwarkadas, Senior Counsel a/w Mr. Hridhay, Ms. Samrudhi Chothani, i/b Trilegal appeared for the Respondent no. 2 & 4.
4. Learned Counsel for the SFIO submits that the petitioner is not contemplating implead lenders as of now as investigation is still in process as and when the role of the lender or any other person is defined after conclusion of investigation the appropriate application shall be moved to implead the necessary party.
5. Part heard arguments of Respondent no. 1 and Respondent nos. 2 to 4 and Counsel for the SFIO.
6. List this matter on **30.11.2023** Part heard through virtual hearing (VC).

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)